

the Prime Minister, the Central Government is not doing anything about this illegal action of the Government of Karnataka. For the past two-and-a-half years even the Government of Andhra Pradesh did not bother to bring this matter to the notice of the proper forum.(Interruptions)

MR. CHAIRMAN : Is the matter pending in the Supreme Court? If it is pending in the Supreme Court, you cannot refer to it.

.... (Interruptions)

MR. CHAIRMAN : You cannot refer to what is pending in the Supreme Court.

.... (Interruptions)

SHRI VENKATARAMI REDDY ANANTHA (Anantpur): Mr. Chairman, Sir, the Government of Karnataka is constructing the dam in an illegal way and till the Supreme Court decides the matter, they should not do any further construction. (Interruptions)

SHRI SUBRAHMANYAM NELAVALA (Tirupati) : Mr. Chairman, Sir, the Central Government should intervene in the matter and immediately stop the construction of the Upper Tunga Project. (Interruptions)

DR. Y. S. RAJA SEKHARA REDDY : Sir, how can this illegal construction be allowed which affects the lower riparian rights of the farmers of Andhra Pradesh? How can this be allowed by the Central Government? ... (Interruptions)

MR. CHAIRMAN : Shri Reddy, please conclude now.

DR. Y. S. RAJA SEKHARA REDDY : Sir, if this is done in an illegal way like this even after Shri Gujral taking over as the Prime Minister, are we to remain as silent spectators to this? Does the Central Government not have any responsibility over this matter? ... (Interruptions)

[Translation]

SHRI SHARAD YADAV (Madhepura) : Sir, please allow them also to speak....(Interruptions) Please do not listen to one party only but both the parties.

[English]

DR. Y.S. RAJA SEKHARA REDDY : Sir, the Government must come forward with a statement about this illegal construction of the dam which the Government of Karnataka is doing. ... (Interruptions)

SHRI QAMARUL ISLAM (Gulbarga) : Mr. Chairman, Sir, the hon. Member from Andhra Pradesh raised a point. Actually the matter is in the Supreme Court and whatever the Government of Karnataka is doing with regard to Almatti and Upper Tunga Projects, it is as per the Bachawat Award. What the hon. Member from Andhra Pradesh says

is wrong and he is misleading the House. This is the point which all the hon. Members from Karnataka want to express in this House.(Interruptions)

[Translation]

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Mr. Chairman, Sir, first half of May has passed and there will be rainy season just after two months, and then again flood will play havoc with the life of people. I raised this issue last year also. Hundred village which were situated on the bank of Ganga had been cut off from our country. The land of those villages adjoins Bangla Desh border. We have signed an agreement with Bangla Desh on Water. Whether we have signed any agreement that our land will be handed over to them. Last year 13 villages of ours were under their jurisdiction. I raised this issue in the House and the Hon'ble Prime Minister went there on 30th September for aerial survey. A High Power Committee was constituted. That committee submitted its report this year in the month of January. I have a copy of that report. I wrote a letter to Prime Minister on 9th September. I received a reply on 21st April. Both short term and Long term recommendations have been included in it. It has been stated that a provision of Rs. 315 crore for short term and Rs. 612 crore for long term have been made for this work. The State Government commenced some work but the other recommendations are still left untouched. The Central Government have not provided any financial aid to State Government till date. Erosion will once again take place after two months and 10 to 15 villages will go under their jurisdiction. Due to changes of the stream river Ganga our land will be cut off from the remaining part of the country and will be linked to Bangladesh land area. We have signed an agreement with Bangladesh on border issue. The special road of B.S.F. is on this side of the river Ganga. It takes about 8 to 10 hours for crossing and coming to this side of the river. The citizens of our country are adjusting to idea of becoming the residents of Bangladesh. How long shall we have to bear it? How long shall we have to raise their issue in this House. I have been raising this issue repeatedly for the last 18 years. Do you want to give a backward district Murshidabad, to Bangladesh?

The Prime Minister and the Minister for Water Resources are not present in the House but the leader of the House is present here. I would like to ask him whether he would ask the Government to release the funds as per the recommendation of the High Power Committee. The flood will again cause loss of life and property after two months. The people will run from heither to thither due to displacement. The land area has already eroded and become small. There is no room for rehabilitation.

MR. CHAIRMAN : You have expressed your feelings. Please be seated.

SHRI SYED MASUDAL HOSSAIN : I have not completed yet. The leader of the House is seated here. I would like to request him to give a reply in this regard that

he would ask the Government to release the funds as per the recommendations of the committee.

[English]

"The implementation of the recommendation may help to check the erosion of river banks of Ganga and Padma and would reduce the risk of losses of property."

[Translation]

The Leader of the House is present here
(Interruptions)

[English]

MR. CHAIRMAN : He will convey your feelings to the Minister of Water Resources.

.....(Interruptions)

SHRI P. R. DASMUNSI : Sir, I gave the notice to raise an important matter. What is this? How long I have to wait? I am raising my hand from the very beginning.

MR. CHAIRMAN : All the Members are raising their hands from the very beginning.

[Translation]

SHRI VIJAY GOEL (Sadar Delhi) : Mr. Chairman, Sir, I do not want to speak. I would only like to know whether the government is going to give its statement on Delhi Rent Control Act.

[English]

SHRI SYED MASUDAL HOSSAIN : Sir, I want Government's reaction on this.

MR. CHAIRMAN : He will convey your feelings to the Minister of Water Resources.

[Translation]

SHRI VIJAY GOEL : Mr. Chairman, Sir, whether the Government will give its statement on Delhi Rent Control Act so that I may express my views in this regard.

[English]

SHRI ANIL BASU (Arambagh) : Sir, the Minister should make a statement on this very important issue.

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman, Sir since the beginning of Zero hour, I have been waiting for my turn to speak.

MR. CHAIRMAN : Pappuji, please be seated. Hon'ble Minister is standing.

SHRI VIJAY GOEL : Mr. Chairman, Sir, kindly ask the Minister in this regard.

MR. CHAIRMAN : I will ask him.

[English]

SHRI YOGINDER K. ALAGH : Mr. Chairman, Sir, we are very seriously concerned about the problem that the hon. Member has raised. It has been examined and we are trying to find out the resources.

SHRI SYED MASUDAL HOSSAIN : Why is the Central Government not releasing the funds? ... (Interruptions)

MR. CHAIRMAN : Yesterday, the matter pertaining to the Delhi Rent Control Act was raised by a number of Members, and they wanted a reaction from the Government.

....(Interruptions)

SHRI YOGINDER K. ALAGH : What I am trying to explain to the hon. Member is that the report has been received by the Government. It is being examined, and we are trying to raise whatever resources we can for this project. Of course, as you know, the basic responsibility lies with the State Government. They want it in the Annual Plan. We are trying our level best to help them. ... (Interruptions)

SHRI SYED MASUDAL HOSSAIN : This is the problem with you. It is not the responsibility of the State Government.

MR. CHAIRMAN : I can allow many Members, if they speak one after another.

... (Interruptions)

SHRI YOGINDER K. ALAGH : Do you want to hear me or not? If you want to hear me, then I must inform you (Interruptions)

MR. CHAIRMAN : Please take your seats.

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Sir, you should not allow them to dominate. They made their point.

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, I want to raise a very important issue.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Chairman, Sir, so far as the matter relating to Delhi Rent Control Act is concerned, Mr. Chairman has given directions and as per his directions this matter has been referred to concerned Ministry and a reply will be given in a day or two.